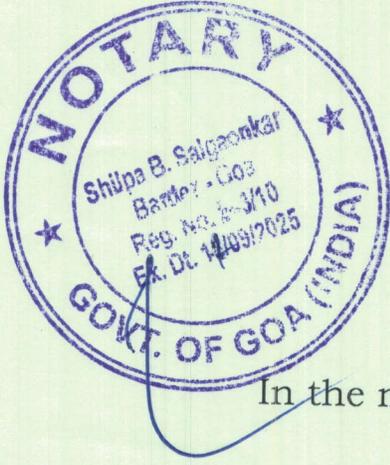


**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE BENCH) AT PUNE**



Review Application No. 5/2020(WZ)

IN

Appeal No. 2/2020 (WZ)

In the matter of:

M/s Shrem Resorts Pvt. Ltd.Applicant

V/s

**Goa Coastal Zone Management Authority
and Anr.**Respondents

**AFFIDAVIT- IN -REPLY ON BEHALF OF GOA COASTAL
ZONE MANAGEMENT AUTHORITY (RESPONDENT NO.**

1)

MAY IT PLEASE YOUR LORDSHIPS:

I, Mr. Johnson Bedy Fernandes, Son of Germano Herculano Fernandes, aged about 44 years, Indian National, resident of Curchorem – South Goa, the Member Secretary, Goa Coastal Zone Management Authority (GCZMA), the Respondent No. 1 herein most respectfully state and submit as under: –

1. I say that I am presently the Member Secretary, Goa Coastal Zone Management Authority (GCZMA), the Respondent No. 1 herein. I say that I am authorized to file the present Affidavit.

2. I say that I have perused a copy of the captioned review Application filed by the Appellant; and have read and understood the contents thereof.
3. I say that the present Application seeks Review of the Order and Judgment dated 17/08/2020 passed by this Hon'ble Tribunal in Appeal No. 2/2020, whereby this Hon'ble Tribunal has upheld the Order of the GCZMA. At the outset I say that the Order of the GCZMA dated 10/12/2019 has been correctly passed in law and on facts. I say that the parties were heard, documents considered and Order passed. I also state that the Order of the NGT under Review upholding the GCZMA Order has also been passed in terms of law.
4. Paragraphs 1 to 6 of the Review Application are a matter of record.
5. With respect to paragraphs 7 to 9 of the Review Application, the contents pertaining to the limited scope of challenge in Appeal No. 2/2020 to the metallic staircase, pergola, compound wall and internal changes is correct.
6. Paragraphs 10 to 12 of the Review Application do not concern this Respondent.
7. With respect to the contents of paragraphs 7, the Applicant has furnished Compliance Report dated 20/10/2020 with respect to the pergola and compound wall, however it doesn't mean to say that the Applicant has complied to the directions passed by the Authority in totality.
8. Paragraphs 15 to 20 of the Review Application do not concern this Respondent and warrant no reply.



9. I state that in view of whatever is stated hereinabove, no relief whatsoever can be granted in favor of the Applicant.

10. I state that whatever has been stated herein above is true to my own knowledge and based on the documents/records available with the office of this respondent to which I have access and the contents of the same which I believe to be true and correct.

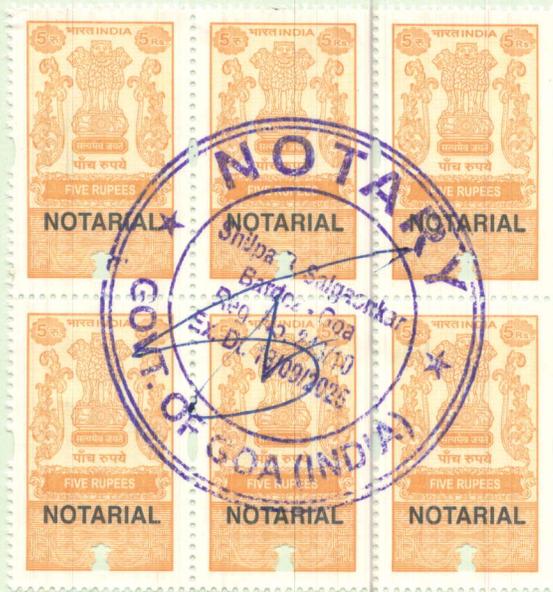


Solemnly affirmed at Panaji - Goa

This 20th day of October 2020
frans

PAN CARD No. AAJPF3664N

frans
22/10/2020
DEPONENT



SOLEMNLY AFFIRMED AND VERIFIED
BEFORE ME BY *Johnson Bealy Fernandes*
WHO IS IDENTIFIED BEFORE ME
BY *Pan card*
SERIAL NO. *2478/20* DATED *21/10/20*

Shilpa B. Salgaonkar
21/10/20
SHILPA B. SALGAONKAR
NOTARY AT BARDEZ - GOA
STATE OF GOA-INDIA
REG. NO. 243/10